

ITEM NO.3

COURT NO.8

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 8591/2012

(Arising out of impugned final judgment and order dated 16/9/2011 in Family Court Appeal No. 148 of 2009 passed by the High Court of Bombay)

SHEHNAZ SANI

Petitioner(s)

VERSUS

ANWAR @ ARVIND RAMKRISHNA MUDBHATKAL

Respondent(s)

(with interim relief and office report)

[I.A. Nos. 4 and 3(Appln(s) for seeking permission to discharge the advocate on record of petitioner)]

WITH

SLP(C) No. 8729/2012

(With Interim Relief and Office Report)

Date : 09/10/2014 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE A.K. SIKRI

For Petitioner(s)

Ms. Jyoti Mendiratta, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Both the parties are present in person and they have made the following statement:-

"In view of considering the present and future betterment of the daughters, we are of the opinion that consent terms as entered by the parties on 23rd August, 2014 are accepted by us and order be passed accordingly as per law."

Affidavit of the parties dated 23rd August, 2014 annexing therewith terms, of which the parties have settled the matters, is placed on record. These special leave petitions are accordingly disposed of with the direction that the parties will abide by the terms of aforesaid settlement dated 23rd August, 2014.

All pending IAs are disposed of accordingly.

(DEEPAK MANSUKHANI)
COURT MASTER

(INDU BALA KAPUR)
COURT MASTER

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